

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

CP(IB) 751/9/NCLT/AHM/2019

**Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.06.2021**

Name of the Company: Krishna Trading Company
V/s
Aarvee Denims & Exports Ltd

Section: 9 of the Insolvency & Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. JyotindraSingh J Vala appeared for the Operational Creditor.

Learned CA Mr. Hiten Parikh appeared for the Corporate Debtor.

Both of them submit that the matter is settled. In view of this learned counsel for the operational creditor seeks permission to withdrawn. The permission for withdrawal is granted.

Accordingly, CP (IB) No. 751 of 2019 is withdrawn and stands disposed of.


**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**


**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**

Dated this the 8th day of June, 2021